

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 407**  
**IB/132/ND/2024**

**IN THE MATTER OF:**

Idbi Trusteeship Services Limited	...	Applicant
<i>Versus</i>		
Ansal Buildwell Limited	...	Respondent

**Under Section 7 of the Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 03.06.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Adv. Angad Varma, Adv. Nikhil Mehndiratta and Adv. Kevin Chadha
For the Respondent	: Adv Udita Singh

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Learned Counsel for the applicant and Learned Counsel for the respondent are present through video-conferencing. With the consent of both the parties, list this matter on 04.07.2024 for arguments.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**